

- (3) G.S.R 408 (E), dated the 4th June, 2019, publishing the Kolkata Port Trust Employees (Recruitment, Seniority and Promotion) Amendment Regulations, 2019.
- (4) G.S.R 417 (E), dated the 12th June, 2019, publishing the Cochin Port Trust Employees (Recruitment, Seniority and Promotion) Amendment Regulations, 2019.

[Placed in Library. See No. L.T. 109/17/19]

MoU between Government of India and BPCL and AYCL

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS;
AND THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI ARJUN RAM MEGHWAL): Sir, I lay on the Table, a copy each (in English and Hindi) of the following papers:

- (i) Memorandum of Understanding between the Government of India (Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises) and the Bharat Pumps and Compressors Limited, for the year 2019-20.

[Placed in Library. See No. L.T. 146/17/19]

- (ii) Memorandum of Understanding between Government of India (Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises) and the Andrew Yule and Company Limited (AYCL), for the year 2019-20.

[Placed in Library. See No. L.T. 145/17/19]

I Notifications of the Ministry of Environment, Forest and Climate Change

II Report and Accounts (2017-18) of the National Biodiversity Authority, Chennai and related papers

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI BABUL SUPRIYO): Sir, I lay on the Table:

- I. (A) A copy each (in English and Hindi) of the following Notifications of the Ministry of Environment, Forest and Climate Change, issued under sub-section (1) and (3) of Section 3 of the Environment (Protection) Act, 1986:

- (1) S.O. 6314 (E), dated the 26th December, 2018, amending Notification No. S.O. 489 (E), dated the 30th April, 2003, to substitute certain entries in the original Notification.

- (2) S.O. 1651 (E), dated the 25th April, 2019, amending Notification No. S.O. 5120 (E), dated the 3rd October, 2018, to substitute certain entries in the original Notification. [Placed in Library. *See* No. L.T. 249/17/19]

(B) A copy each (in English and Hindi) of the following Notifications of the Ministry of Environment, Forest and Climate Change, issued under sub-section (1) and clause (v) of sub-section (2) of Section 3 of the Environment (Protection) Act, 1986:

- (1) G.S.R. 37 (E), dated the 18th January, 2019, in supersession of Notification No. S.O. 19 (E), dated the 6th January, 2011, declaring certain coastal stretches of the country and the water area up to its territorial water limit, excluding the islands of Andaman and Nicobar and Lakshadweep and the marine areas surrounding these islands, as mentioned therein, as Coastal Regulations Zone.
- (2) S.O. 1242 (E), dated the 8th March, 2019, in supersession of Notification No. S.O. 20 (E), dated the 6th January, 2011, declaring the coastal stretches of the eight bigger oceanic islands in Andaman and Nicobar namely, Middle Andaman, North Andaman, South Andaman, Great Nicobar, Baratang, Havelock, Little Andaman, Car Nicobar Islands and the water area up to territorial water limits of the country, as mentioned therein, as the Island Coastal Regulation Zone.

[Placed in Library. *See* No. L.T. 252/17/19]

(C) A copy (in English and Hindi) of the Ministry of Environment, Forest and Climate Change Notification No. G.S.R. 397 (E), dated the 31st May, 2019, amending Notification No. G.S.R. 45 (E), dated the 19th January, 2018, to substitute/insert certain entries in the original Notification, issued under sub-sections (1) and (2) of Section 3 of the Environment (Protection) Act, 1986.

[Placed in Library. *See* No. L.T. 249/17/19]

II (1) A copy each (in English and Hindi) of the following papers, under Section 30 of the Biological Diversity Act, 2002:

- (a) Annual Report and Accounts of the National Biodiversity Authority, Chennai, for the year 2017-18, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Authority.

- (2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. L.T. 247/17/19]

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE; AND THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI ANURAG SINGH THAKUR): Sir, I lay on the Table, a statement (in English and Hindi) of Market Borrowings by Central Government, during the year 2018-19.

[Placed in Library. See No. L.T. 131/17/19]

Report and Accounts (2012-13) of the KLDC, Thiruvananthapuram and related papers

जल शक्ति मंत्रालय में राज्य मंत्री; तथा सामाजिक न्याय और अधिकारिता मंत्रालय में राज्य मंत्री (श्री रतन लाल कटारिया): महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

- (1) A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act 2013:;
- (a) Fortieth Annual Report and Accounts of the Kerala Land Development Corporation Limited (KLDC), Thiruvananthapuram, for the year 2012-13, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Review by Government on the working of the above Corporation.
- (2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. L.T. 114/17/19]

Report and Accounts (2017-18) of the CGTMSE, Mumbai and related papers

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND THE MINISTER OF STATE IN THE MINISTRY OF ANIMAL HUSBANDRY, DAIRYING AND FISHERIES (SHRI PRATAP CHANDRASARANGI): Sir, I lay on the Table, a copy each (in English and Hindi) of the following papers:;

- (a) Eighteenth Annual Report and Accounts of the Credit Guarantee Fund Trust for Micro and Small Enterprises (CGTMSE), Mumbai, for the year 2017-18, together with the Auditor's Report on the Accounts.
- (b) Statement by Government accepting the above Report.